

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2760
TO BE ANSWERED ON 17.03.2025

Ban on Chinese Manjha

2760. SHRI GURJEET SINGH AUJLA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the continued use and availability of banned sharp kite-flying threads/Chinese Dor/Manjha, in the State of Punjab and other parts of the country despite the notification prohibiting their manufacture, sale, storage, supply, import and use;
- (b) the number of human deaths/accidents due to Chinese Dor/Manjha;
- (c) the steps taken by the Government to ensure strict enforcement of ban hazardous kite-flying threads and to prevent violations by manufacturers, distributors and retailers in the country including Punjab;
- (d) whether the Government has issued any specific guidelines or directives to States for promotion of eco-friendly alternatives like biodegradable cotton threads and establishment of monitoring mechanisms to prevent accidents, deaths and environmental damage, if so, the details thereof;
- (e) the details of number of cases registered/penalties imposed for violations of ban during the last three years, State-wise including Punjab; and
- (f) whether the Government has any plans to introduce any nationwide awareness campaigns to curb this menace effectively, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

(a) to (f): 18 States/ UTs have issued prohibitory orders under Environment (Protection) Act, 1986, Prevention of Cruelty to Animal Act, 1960, the Wildlife (Protection) Act, 1972 and Indian Penal Code, etc to ban manufacturing, sale, storage, purchase and use of Chinese manjha/ nylon/glass coated/synthetic thread for kite flying. 05 States/UTs have confirmed that no manufacturing unit is available in their respective States pertaining to Chinese manjha/ nylon/synthetic/glass-coated thread.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide letter dated 23.02.2023 has requested the Chief Secretaries of the remaining 18 States/UTs to take appropriate measures and issue prohibitory orders for banning the manufacture, sale, storage, purchase and use of Chinese manjha/ nylon/synthetic/ glass-coated thread for kite flying. Further, MoEF&CC vide letter dated 23.02.2023 has also requested Central Pollution Control Board (CPCB) to take appropriate measures and issue prohibitory orders in this regard. Implementation of the directions are undertaken by respective States/UTs.

CPCB, vide letter dated 27.03.2023, issued the following directions to all State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to ensure strict enforcement of ban of use of Chinese Manjha and to prevent violation by manufacturers:

- i. to prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying;
- ii. to ensure that existing units with valid Consent to Operate (CTO) shall not manufacture or produce Chinese Manjha/nylon/synthetic/glass-coated thread for kite flying;
- iii. to ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese manjha/nylon/ synthetic material/ glass coated thread for kite flying; and
- iv. to give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/media etc.

Department of Science, Technology & Environment, Government of Punjab, vide notification no. 3/25/23-STE4/293 dated 05.07.2023, has issued directives under Section 5 of the Environment (Protection) Act, 1986 regarding complete ban on the manufacture, sale, storage, purchase, supply, import, and use of flying threads made from nylon, plastic, or any other synthetic material, including Chinese Manjha within the State of Punjab. The ban also extends to any synthetic kite flying thread coated with non-biodegradable substances, as well as any kite flying thread that is sharp or made sharp by coating with glass, metal, or other sharp materials.

Punjab Pollution Control Board (PPCB), vide letter dated 24.11.2023, has written to various Departments, namely requested Police, Home Affairs, Local Government, Rural Development & Panchayat, Personnel, Forests and Wildlife Preservation and Deputy Commissioners, to direct the authorised/ officials to ensure the implementation of the notification dated 05.07.2023 and to take cognizance of the violation regarding usage of Chinese Manjha, its manufacturing, sale and storage.

There is no unit in the State of Punjab manufacturing or producing Chinese Manjha/nylon/synthetic material/glass coated thread for kite flying. There are 2 industries which are manufacturing synthetic fibre including rayon, tyre cord, polyester filament yarn and all the industries have submitted Annual Self Declaration that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese Manjha, nylon/synthetic material/glass coated thread for kite flying. CPCB directions dated 27.03.2023 and State Government Notification dated 05.07.2023 have been circulated among all the industrial associations and micro/ small scale/ tyre cord/ polyster filament yarn manufacturing units for compliance in the State of Punjab.

Director General of Police has been requested to make necessary arrangements for vigorous checking/ inspection at Inter-State border to eliminate any possibility of entry of banned Chinese Manjha in the State of Punjab from the neighbouring States.
